

interest, are common to all food industries. These problems are accentuated in the case of food processing industries because of the seasonality of production and higher risk factors.

Since the growth of the Food Processing Sector depends upon several factors such as availability of raw material, the right type of technology and availability of funds etc., information on the specific impact of paucity of funds on the industry, is not available. The possible remedial measures for overcoming this problem include strengthening of the Appraisal Departments in financial institutions, setting up of more branches of the Banks in different parts of the country and fixing of different norms for repayment schedules in respect of food processing industries, etc.

Killing of Lawyer

5108. SHRIMATI KRISHNA BOSE: Will the PRIME MINISTER be pleased to state :

(a) whether any investigation has been made into the abduction and killing of lawyer and human rights activist Jalil Andrabi in Kashmir in March, 1996;

(b) if so, the findings of the investigation;

(c) whether the perpetrators of the crime have been arrested and brought to justice; and

(d) if so, whether the Government and Human Rights Organisations have also expressed their concern about the incidence ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (d) Mr. Jalil Andrabi, Advocate was way-laid near Peer Bagh (Srinagar) and abducted by unidentified gunmen on 08.03.1996 while he was travelling in his car alongwith his wife and daughter. Immediately after the incident, Mrs. Rifat Ara Andrabi, wife of Mr. Andrabi reported at Police Station, Saddar, Srinagar that they were stopped near Peer Bagh by some army personnel and that Andrabi was picket up from the car. On further probing by the Police personnel, Mrs. Andrabi has stated that some unidentified armed abductors had used a private taxi for whisking away her husband. A report was immediately entered in the Police Station on 08.03.1996 and efforts were made to locate Mr. Andrabi. Army mentioned in Mrs. Andrabi's report, were asked to intimate whether he was picked up by them and was in their custody. Army authorities categorically denied that they had arrested him or he was in their custody. In view of this and other statements of Mrs. Andrabi, FIR u/s 364/365 RPC (Kidnapping/

Abduction) was registered in the police station and the search was further intensified.

Meanwhile, a Habeas Corpus Petition was also filed in the J&K High Court on 09.03.1996 by the High Court Bar Association in this regard. Union of India through the Chief of Army Staff, State of J&K through Additional Chief Secretary (Home), Rashtriya Rifles and Director General of Police, J&K had been made respondents. The respondents filed affidavits denying that they had anything to do with the abduction. Rashtriya Rifles categorically denied the allegation saying that the area was outside the area of their operation. Neither any member of the Rashtriya Rifles was present at the spot at around that time nor did any member of them apprehend or receive him in custody.

Under orders of the High Court, a Special Investigating Team has been constituted under a Senior Superintendent of Police and the search for Andrabi was intensified. While the investigation was in progress, the dead body of Mr. Andrabi was recovered from the Jhelum river by local residents. Post mortem was conducted by a team of doctors constituted by the Principal, Medical College, Srinagar, as per directions of the High Court. The post-mortem report has been made available to the investigating team. The High Court has also directed that the Special Investigating Team should not take instructions from any authorities except the High Court and that it should not reach any final conclusion without first making a report to the Court. In view of this, the post-mortem report is not available for comments. The High Court, has been informed by the State Government that payment of relief would be made to the next of kin of the deceased as per the existing rules of the Government and that the Government does not intend to appoint any other Judicial Commission to probe the case since the investigation is already being monitored by a Division Bench of the High Court. The investigation by the Special Investigation Team is continuing and the matter is sub-judice in the State High Court.

Mars Planet

5109. SHRI VIJAY GOEL :
SHRI SANAT KUMAR MANDAL :

Will the PRIME MINISTER be pleased to state :

(a) whether the scientist of NASA in USA have made a conclusion that life exists in Mars;

(b) if so, the perception of Indian scientists in this regard;

(c) whether the Indian Government propose to encourage such research in the country; and

(d) if so, steps taken/propose to be taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) While the scientists of NASA, USA are yet to confirm the existence of life on Mars, their recent studies based on the analysis of the Antarctic meteorite sample indicate the possibility that life could have existed on Mars in the early period of the planet's evolution.

(b) Indian scientists involved in research on origin and evolution of life are following these new developments and continue to study a number of possibilities of origin of life in the universe.

(c) & (d) The scientific issues related to the origin of life on earth and other planets are already being investigated at a number of research institutions and universities in the country. Based on the recommendations of the Advisory Committee for Space Sciences (ADCOS), the Department of Space (DOS) has been sponsoring brainstorming sessions, workshops and meetings where scientists from various disciplines discuss the global status of research in the field and propose new research activities to be taken up by Indian scientists.

Non-Conventional Energy Sources—West Bengal

5110. PROF. JITENDRA NATH DAS :
SHRI HARADHAN ROY :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have assessed the potentiality to generate power from Non-Conventional Energy Sources in West Bengal; and

(b) if so, the details thereof, scheme-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b) The Ministry of Non-Conventional Energy Sources has supported a number of resource assessment and feasibility studies to assess the potential and to develop projects for generation of power from Non-Conventional Energy Sources in West Bengal. A potential of about 120 MW has already been assessed for small hydro power generation in the State. Ten wind monitoring stations have been taken up in the State to identify suitable sites for wind power projects. Three biomass resource assessment studies have also sponsored to estimate the potential of taluka-level biomass based power generation. Regarding the potential of solar energy, the State receives about 2600-2800 hours of bright sunshine and about 1700 KWh/m² of Global solar radiation per year.

Commercial Complex

5111. SHRIMATI VASUNDHARA RAJE : Will the PRIME MINISTER be pleased to state :

(a) whether the Delhi Development Authority (DDA) has been building commercial complex;

(b) if so, the places where these commercial complexes are being set up;

(c) whether some Commercial Complexes are proposed to be set up at Vasant Kunj which is being opposed by the local residents; and

(d) if so, the steps taken to select alternative sites for these commercial complexes ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) The DDA has reported that the Master Plan of Delhi provides for five tier system of commercial complexes, i.e.,

- (i) Central Business & Sub-Central Business Districts;
- (ii) District Centre;
- (iii) Community Centre;
- (iv) Local Shopping Centre; and
- (v) Convenient Shopping Centre.

All these shopping centres are distributed for assigned population in different zones/areas. A list of commercial complexes being developed is enclosed as statement.

(c) and (d) A commercial complex is proposed to be developed at Vasant Kunj Phase II on an area of about 65 hectares out of a total area of 315 hectares. DDA has invited objections/suggestions through public notice dated 19.5.96 on the overall land-use plan of the Scheme. No objection/suggestion has been received so far. All relevant factors will be taken into account before a final decision is taken in the matter.

STATEMENT

Tier system of Commercial Complexes are as under:

1. CENTRE BUSINESS DISTRICT & SUB-CENTRAL BUSINESS DISTRICTS :
CBD Shahadara.
2. DISTT. CENTRES — 29 NOs.

As per Master Plan there are 29 Distt. Centres. 21 Nos. are within the Urban area and 8 Nos. are proposed in the urban extension area.